## GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

## LOK SABHA STARRED QUESTION NO. 167

(TO BE ANSWERED ON 09.03.2016)

#### **CORRUPTION CASES**

#### Ä\*167 SHRI LAXMAN GILUWA:

Will the PRIME MINISTER be pleased to state:

- (a) the number of persons found guilty and punished in corruption cases by the courts after prosecution by the Central Bureau of Investigation (CBI) during the last three years;
- (b) the number of CBI cases in which the accused were acquitted and released by the courts during the above period;
- (c) whether the Government reviews the functioning of the Investigating Officers of the cases in which the accused have been acquitted and released by the court; and
- (d) if so, the details thereof and if not, the reasons therefor?

### **ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister & Office. (DR. JITENDRA SINGH)

(a) to (d): A Statement is laid on the Table of the House.

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# STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF LOK SABHA STARRED QUESTION NO. \*167 FOR 09.03.2016

(a): The number of persons convicted in CBI cases registered under the Prevention of Corruption Act during the last three years i.e. 2013, 2014, 2015 & 2016 (up to 31.01.2016) are as under:

Year	No. of persons convicted
2013	1136
2014	993
2015	878
2016 (upto	71
31.1.2016)	
Total	3078

(b): The number of CBI cases, under Prevention of Corruption Act, in which the accused were acquitted and released by the courts during the last three years i.e. 2013, 2014, 2015 & 2016 (up to 31.01.2016) are as under:

Year	No. of PC Act cases which ended in acquittal
2013	242
2014	196
2015	210
2016	25
(upto	
31.1.2016)	
Total	673

(c) & (d): As per the provisions of the Delhi Special Police Establishment (DSPE) Act, 1946, the superintendence over Central Bureau of Investigation (CBI) in respect of investigation of Prevention of Corruption (PC) Act cases vests with the Central Vigilance Commission (CVC). To perform this statutory role, the CVC conducts regularly monthly review meeting with Director CBI in which among other things, an in-depth review of the progress of investigation of cases under PC Act is done.

Honøble Supreme Court in a catena of judgements, from time to time and more recently in M.L. Sharma vs Union of India (commonly known as the coal block allocation cases) called for the independence and autonomy of CBI and as such the Central Government does not interfere in the investigation of cases carried out by the CBI.

CBI also conducts periodical meetings of its senior officers in which, inter alia, the investigation of cases is reviewed in detail. In addition, all court orders are scrutinized in CBI and appropriate action is taken thereafter.

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